

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Excise Appeal No. 1171 of 2011**

[Arising out of Order-in-Original No. 60/2010 dated 31.01.2011 passed by the  
Commissioner of Central Excise, Bangalore-III Commissionerate]

**Amco Batteries Limited**

337, Mysore Road

Bangalore – 560 026

.....**Appellant**

***Versus***

**Commissioner of Central Excise  
Bangalore West**

T.T.M.C/B.M.T.C Building

Banashankari

Bangalore Rural – 560 070

.....**Respondent**

**APPEARANCE:**

Mr. Mohammed Ibrahim, Advocate for the Appellant

Mr. M.A. Jithandra, AR for the Respondent

**Coram:**

**Hon'ble Mr. P.A. Augustian, Member (Judicial)**

**Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)**

**Final Order No.: 20776 / 2024**

Date of Hearing: 09.09.2024

Date of Decision: 09.09.2024

**Per: P.A. Augustian**

Learned counsel for the appellant submits that appellant does not want to pursue the matter and wants to withdraw the same. Considering the same, we dismiss the appeal as withdrawn.

(Dictated & pronounced in Open Court)

**(P.A. Augustian)  
Member (Judicial)**

**(Pullela Nageswara Rao)  
Member (Technical)**

